sions) to be issued under subsection (4) of section 81 of the Companies Act, 1956, regarding approval of the Central Government to conversion into equity share capital part of loan of M/s National Small Industries Corporation Limited under subsection (6) of section 81 of the said Act [Placed in library See No LT-979/7\*

CERTIFIFD ACCOUNTS AND AUDIT RIPORT OF INDIAN INSTITUTE OF TECHNOLOGY KANPUR, FOR 1974 75 AND STATEMENTS

THE MINISTIR OF PARI IAMFN-TARY AFFAIRS AND LABOUR(SHRI RAVINDRA VARMA) On behalf of Di Piatop Chandra Chunder, I beg to lay on the Table—

- (1) A copy of the Certified Accounts of the Indian Institute of I echnology, Kanpur for the year 1974-7, along with the Audit Report thereon under sub section (4) of sec tion 23 of the Institutes of Tech nology Act 1961
- (2) A statement (II not and English ver ion ) explaining the reasons for not laying simultaneously the Hindi version of the above paper
- (3) A statement (Hindi and English version) showing reasons for delay in laying the paper mentioned at it m(1) [Placed in library See No LT-980/77]

NOTIFICATION UNDER INDIAN RAILWAYS

SHRI RAVINDRA VARMA On behalf of the Minister of Railway (Shri Madhu Dandavate), I beg to lay on the Tible a copy of Notification N S O 2362 (Hindi and Faglish versions) published in Gazette of India dated the 23rd July, 1977 issued under sub-action (2) of section 56(R) of the Indian Railways Act, 1890 [Placed in library See No LT-981/77]

TEA (AMFNDMENT) RULES 1977 AND REVIEW AND ANNUAL RIPORT OF TEA TRADING CORPORATION OF INDIA LTD

THE MINISTER OF COMMFRCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHA-RIA) I beg to lay on the Table—

(1) A copy of the Tea (Amendment)
Rules, 1977 (Hindi and English
versions) published in Notification
No GSR 921 in Gazette of India
dated the 24th June, 1977, under
sub-section (3) of section 49 of the
Tea Act, 1953 [Placed in library
See N : LT-982/77]

- (2) A copy each of the following papers (Hindi and English vertions) under sub-section (1) of section 619A of the Compunies Act, 1956—
  - (1) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1975-76
- (11) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1975-76 along with the Audited Accounts, and the comments of the Comp troller and Auditor General therem [Placed in library See N LT-983 77]

ANNUAL REPORTS OF RUBBER POARD AND CARDAMOM BOALD FOR J C 5 6
SHRI MOHAN DHARIA I beg to lay

- (1) A copy of the Annual Report (Hindi and Finglish v. Sions) on the activitic of the Rubber Board for the veri 1975 76 [Placian library See No. LT 984 77]
- (2) A copy of the Annual Report (Hindivilling) have non ) on the working of the Cardimom Boart, C chin for the year 1975 76 [Plucdin library See N LT 985] 7"]

REPORTS UNDER ARTIGIT 151 OF THE CONSTITUTION AND NOTHICATION UNDER CENTRAL ΓΛCISIS AND SALT ACT

THI MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H M PATFL) I bug to lay on the Table—

- (1) A copy each of the following Reports (Hindi and Linglish versions) under article 151 of the Constitution—
- (i) Report of the Comptroller and Auditor (seneral of India for the year 1976—Union Government (Commerc al)—Part VI—Praga Fools Limited [Placed in library See No LT-986/77].
- (11) Report of the Comptroller and Auditor Gen- sl of India for the vear 1977—Urior Government (Commercial)—Part I—Introduction [Placed in library, See No LT-987/77].
- (2) A copy of the Central Excise (Eighteenth Amerdment) Rules, 1977 (Hindi and English version.) published in Notification No. GSR 1008 in Gazette of India dated the 30th July 1977, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 (Placed in labrary. See No. LT-988)